

ITEM NO.602

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 7438/2014

(Arising out of impugned final judgment and order dated 20/08/2014
in CMA No. 10298/2014 passed by the High Court Of Judicature at
Allahabad)

PRASHANT FADNAVIS AND ORS

Petitioner(s)

VERSUS

STATE OF U.P AND ANR

Respondent(s)

(with interim relief)

Date : 19/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Dr. A.M. Singhvi, Sr.Adv.
Mr. Siddharth Luthra, Sr.Adv.
Ms. Divya A., Adv.
Mr. Satyam Thareja, Adv.
Mr. R.N. Karanjawala, Adv.
Mr. Sandeep Kapur, Adv.
Mr. Ravi Sharma, Adv.
Mr. Vivek Suri, Adv.
Mr. Laksh Khanna, Adv.
Ms. Niharika Karanjawala, Adv.
Mr. Vir Inder Pal, Adv.
Mrs. Manik Karanjawala, Adv.
M/s. Karanjawala & Co.

For Respondent(s)

Signature Not Verified

Digitally signed by

Vinod Kumar
Date: 2014.09.19
17:47:20 IST

Reason:

Mr. Vivek Tankha, Sr. Adv.
Mr. Manish Kaushik, Adv.
Mr. Gaurav, Adv.

Mr. H. Raghavendra Rao, Adv.

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UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the parties as also the
learned counsel for the caveator.

Learned counsel for the caveator accepts notice on behalf of
the respondents.

Leave granted.

Hearing expedited.

There shall be stay of the operation and effect of the order dated 10.03.2014 passed by the learned Additional Chief Judicial Magistrate, District Court, Ghaziabad in Case No. 933 of 2014 arising out of Crime Case No. 516 of 2013.

Further, if the appellants appear before the trial court for grant of bail by making appropriate application, the same shall be considered and appellants shall be enlarged on bail to the satisfaction of the concerned trial court on such terms and conditions as may be imposed by the trial court having regard to the facts and circumstances of the case.

Parties are also at liberty to move an application for early hearing, if they have got any proposal for amicable settlement of the dispute between them.

(VINOD KUMAR)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER